

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 25/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the States of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in Order dated 16.5.2019 in Petition No. 284/MP/2018.

Date of Hearing : 6.10.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) and Anr.

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL  
Shri Yashaswi Kant, Advocate, GWEL  
Ms. Priyanka Vyas, Advocate, GWEL  
Ms. Swapna Seshadri, Advocate, DNHPDCL  
Ms. Ritu Apurva, Advocate, DNHPDCL  
Ms. Ashabari Thakur, Advocate, DNHPDCL  
Ms. Surbhi Gupta, Advocate, DNHPDCL  
Shri Anup Jain, Advocate, MSEDCL

**Record of Proceedings**

At the outset, learned counsel for the Respondent No.1 requested for an adjournment on the ground of non-availability of the arguing senior counsel in the matter. The learned counsel further submitted that the Petitioner vide affidavit dated 15.9.2022 has filed a Report on 'Review of Coal Statements and Supporting Documents for GMR Warora Coal Based Thermal Power Plant' and the Respondent may be granted some time to file its response thereon. The said request was not objected by the learned counsel for the Petitioner.

2. Learned counsel for the Respondent No. 2, DNHPDCL prayed for four weeks to file response to the Report filed by the Petitioner vide affidavit dated 15.9.2022.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter and directed the Respondents to file their concise response to the Petitioner's affidavit dated 15.9.2022 within four weeks with copy to the Petitioner.

4. The Commission observed that parties have filed series of affidavits along with voluminous details/information running into approximately 24,600 pages in the matter and in order to expedite the matter, it would be prudent that the parties may reconcile



the Petitioner's claims and to specifically point out the disputed aspect/amount between the parties which requires the consideration of the Commission. Accordingly, the Respondents were directed to complete the reconciliation of claims keeping in view the details /information already submitted by the Petitioner including the Report as furnished vide affidavit dated 15.9.2022. The Petitioner was directed to submit the following information within three weeks with copy to the respondents who may file its their response within three weeks thereafter:

(a) Soft copy (excel sheet along with formulae) of computation of interest from 2014-15 to 2019- 20 w.r.t. Respondent No. 1 (MSEDCL) and Respondent No. 2 (DNH).

(b) Annual coal allocated through FSA under NCDP, 2007 for 100% normative availability.

(c) Month-wise (February 2015 to September, 2022) details as per the following:

Month	February 2015 to September, 2022
Total generation (MU)	
Quantity of coal consumed	
Energy supplied to MSEDCL (MU)	
Energy supplied to DNH (MU)	
Quantity of coal received under FSA (MT)	
Quantity of coal received under RoM	
Landed cost of RoM coal (Rs) / kCal	
Quantity of coal procured through e-auction (MT)	
Cost of coal procured through e-auction (Rs. / MT)	
Landed cost of e-auction coal (Rs) / kCal	
Quantity of coal procured through open market (MT)	
Cost of coal procured through open market (Rs. / MT)	
Landed cost of open market coal (Rs) / kCal	
Quantity of coal procured under AIWIB (MT)	
Payment made to coal company for coal procured under AIWIB (Rs.)	
AIWIB coal transported distance (km)	
Payment made to transporter for transport of coal procured under AIWIB	
Handling charges paid for AIWIB coal	
Other charges incurred for AIWIB coal	
Landed cost of AIWIB Coal (Rs) / kCal	
Quantity of washery coal received (MT)	
Payment made to coal company for washery coal (Rs.)	
Washery coal transported distance (km)	
Payment made to transporter for transport of washery coal (Rs)	
Handling charges paid for washery coal (Rs.)	

Other charges incurred for washery coal (Rs.)	
Landed cost of washery coal (Rs) / kCal	

5. The parties are granted liberty to mention the matter for listing the matter for final hearing after completion of the above exercise.

**By order of the Commission**  
**Sd/-**

**(T.D. Pant)**  
**Joint Chief (Law)**